CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 111/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022.

Petitioner : ReNew Solar Power Pvt. Ltd. & Anr.

Respondent : Central Transmission Utility of India Ltd. (CTUIL) & Ors.

Petition No. 112/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022.

Petitioner : ReNew Surya Ojas Pvt. Ltd.

Respondent : Central Transmission Utility of India Ltd & Ors.

Petition No. 15/RP/2024 along with IA No. 97/2024

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Section 114 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review and modification of Order dated 18.3.2024 passed by this Commission in Petition No. 111/MP/2024.

Petitioner : ReNew Solar Power Pvt. Ltd. and Anr.

Respondent : Central Transmission Utility of India Ltd & Ors.

Petition No. 16/RP/2024 along with IA No. 47/2024

Subject : Petition under Section 94 of the Electricity Act, 2003 read with Section 114 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review and modification of

Order dated 18.3.2024 passed by this Commission in Petition No. 112/MP/2024.

Petitioner : ReNew Surya Ojas Pvt. Ltd.

Respondent : Central Transmission Utility of India Ltd & Ors.

Date of Hearing : **16.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, ReNew
Shri Girik Bhalla, Advocate, ReNew
Ms. Ranjitha Ramachandran, Advocate, CTUIL
Shri Aneesh Bajaj, Advocate, CTUIL

Record of Proceedings

Due to a paucity of time, the matters could not be taken up for hearing and were accordingly adjourned. However, in response to the query regarding filing a response to the convenience compilations filed by the Petitioners, learned counsel for the Respondent, CTUIL, submitted that since the documents placed therein are only public documents, CTUIL does not wish to file any response.

2. The Petitions will be listed for the hearing on **3.12.2026.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)